



తెలంగాణ రాజపత్రము
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

L.A. BILL No. 4 of 2019.**A BILL TO AUTHORISE THE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR WHICH COMMENCED ON THE 1ST APRIL, 2018.**

Be it enacted by the Legislature of the State of Telangana in the Seventieth year of the Republic of India, as follows:-

Short title. 1. This Act may be called the Telangana Appropriation Act, 2019.

Auathorisation of supplementary appropriation of moneys from and out of the Consolidated Fund of the State of Telangana for the financial year which commenced on the 1st April, 2018. 2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year which commenced on the 1st April, 2018, a further sum not exceeding twenty four thousand five hundred forty two thousand crore eight lakhs and thirty two thousand rupees, being moneys required to meet:-

(a) the supplementary grants made by the Telangana Legislative Assembly for that year, as set-forth in column (3) of the Schedule; and

(b) the supplementary expenditure charged on the Consolidated Fund of the State of Telangana for that year, as set forth in column (4) of the Schedule.

Appropriation. 3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING		
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State	Total
(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
I. State Legislature	Revenue	50,00,000	- -	50,00,000
II. Governor and Council of Ministers	Revenue	17,75,16,000	19,75,000	17,94,91,000
III. Administration of Justice	Revenue	14,77,30,000	304,63,000	17,81,93,000
	Capital	16,21,07,000	- -	16,21,07,000
IV. General Administration and Elections	Revenue	450,47,91,000	9,84,000	450,57,75,000
	Capital	3,60,92,000	- -	3,60,92,000
V. Revenue, Registration and Relief	Revenue	384,95,61,000	153,70,27,000	538,65,88,000
	Capital	13,83,37,000	- -	13,83,37,000
VI. Excise Administration	Revenue	38,23,92,000	- -	38,23,92,000
VIII. Transport Administration	Revenue	22,83,00,000	- -	22,83,00,000
IX. Fiscal Administration, Planning, Surveys and Statistics	Revenue	9,77,43,000	5,38,35,000	15,15,78,000
	Capital	10,00,00,000	- -	10,00,00,000
	Loans	46,16,73,000	- -	46,16,73,000
	Public Debt	-	1044,71,89,000	1044,71,89,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
X. Home Administration	Revenue	411,88,64,000	2,11,21,000	413,99,85,000
	Capital	246,80,16,000	- -	246,80,16,000
	Loans	39,82,44,000	- -	39,82,44,000
XI. Roads, Buildings	Revenue	5,95,82,000	1,43,00,000	7,38,82,000
	Capital	577,83,12,000	19,36,73,000	597,19,85,000
	Loans	292,01,00,000	- -	292,01,00,000
XII. School Education	Revenue	457,94,23,000	- -	457,94,23,000
	Capital	47,90,64,000	- -	47,90,64,000
XIII. Higher Education	Revenue	2,46,93,000	- -	2,46,93,000
	Capital	3,00,00,000	- -	3,00,00,000
XIV. Technical Education	Revenue	6,10,61,000	- -	6,10,61,000
	Capital	1,33,60,000	- -	1,33,60,000
XV. Sports and Youth Services	Revenue	7,43,50,000	- -	7,43,50,000
XVI. Medical and Health	Revenue	333,14,15,000	- -	333,14,15,000
	Capital	55,97,37,000	75,00,000	56,72,37,000
	Loans	118,50,00,000	- -	118,50,00,000
XVII. Municipal Administration and Urban Development	Revenue	851,50,82,000	31,62,000	851,82,44,000
	Capital	10,00,00,000	- -	10,00,00,000
XVIII. Housing	Revenue	52,60,000	- -	52,60,000
	Loans	606,44,12,000	- -	606,44,12,000
XIX. Information and Public Relations	Revenue	11,25,33,000	- -	11,25,33,000
XX. Labour and Employment	Revenue	238,65,37,000	- -	238,65,37,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXI. Social Welfare	Revenue	472,58,06,000	- -	472,58,06,000
	Capital	4,61,00,000	- -	4,61,00,000
XXII. Tribal Welfare	Revenue	153,69,97,000	- -	153,69,97,000
	Capital	15,00,00,000	- -	15,00,00,000
XXIII. Backward Classes Welfare	Revenue	364,94,41,000	- -	364,94,41,000
	Capital	127,50,00,000	- -	127,50,00,000
XXIV. Minority Welfare	Revenue	135,56,02,000	- -	135,56,02,000
XXV. Women, Child and Disabled Welfare	Revenue	80,36,75,000	- -	80,36,75,000
	Capital	11,00,00,000	- -	11,00,00,000
XXVI. Administration of Religious Endowments	Revenue	15,00,00,000	- -	15,00,00,000
XXVII. Agriculture	Revenue	1039,74,30,000	- -	1039,74,30,000
	Capital	828,84,24,000	- -	828,84,24,000
XXVIII. Animal Husbandry and Fisheries	Revenue	40,65,17,000	- -	40,65,17,000
	Capital	86,00,00,000	- -	86,00,00,000
	Loans	132,88,19,000	- -	132,88,19,000
XXIX. Forest, Science, Technology&Environment	Revenue	30,37,48,000	- -	30,37,48,000
	Capital	98,29,00,000	48,97,000	98,77,97,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXI. Panchayat Raj	Revenue	448,83,22,000	- -	448,83,22,000
	Capital	1424,26,32,000	- -	1424,26,32,000
XXXII. Rural Development	Revenue	499,30,78,000	- -	499,30,78,000
	Capital	6,36,45,000	- -	6,36,45,000
XXXIII. Major and Medium Irrigation	Revenue	1,16,09,000	8,50,000	1,24,59,000
	Capital	7493,25,05,000	75,62,30,000	7568,87,35,000
XXXIV. Minor Irrigation	Revenue	19,000	- -	19,000
	Capital	102,18,60,000	12,00,000	102,30,60,000
XXXV. Energy	Revenue	91,87,66,000	- -	91,87,66,000
	Capital	2948,53,00,000	- -	2948,53,00,000
XXXVI. Industries and Commerce	Revenue	578,10,39,000	- -	578,10,39,000
	Capital	134,48,59,000	- -	134,48,59,000
	Loans	18,85,67,000	- -	18,85,67,000
XXXVII. Tourism, Art and Culture	Revenue	62,52,23,000	- -	62,52,23,000
	Capital	5,00,00,000	- -	5,00,00,000
XXXVIII. Civil Supplies Administration	Revenue	8,26,50,000	- -	8,26,50,000
	Loans	393,78,20,000	- -	393,78,20,000
XXXIX. Information Technology and Communications	Revenue	25,07,04,000	- -	25,07,04,000
XL. Public Enterprises	Revenue	10,82,000	- -	10,82,000
	Total	23234,64,26,000	1307,44,06,000	24542,08,32,000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of article 205 of the Constitution of India read with article 204 (1) thereof, to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet -

(a) the supplementary grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the financial year which commenced on the 1st April, 2018; and

(b) the supplementary expenditure charged on the said Fund for that year.

K.CHANDRASEKHAR RAO,
CHIEF MINISTER.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Appropriation Bill, 2019, after it is passed by the both Houses of the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

K.CHANDRASEKHAR RAO,
CHIEF MINISTER.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.